



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

**THE COURT-FEES (GOA AMENDMENT)**

**BILL, 2021**

(BILL NO.19 of 2021)

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(To be introduced in the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT**

**ASSEMBLY HALL, PORVORIM, GOA**

**JULY, 2021**





		Act.	
		(d) When presented to any competent authority for the purpose of obtaining a certificate of domicile.	Twenty rupees.
		(e) When presented to the High Court,-	
		(i) for direction, order or writ under article 226 of the Constitution of India for the enforcement of any of the fundamental rights conferred by Part III of the Constitution of India or for the exercise of its jurisdiction under article 227 thereof.	Two hundred and fifty rupees.
		(ii) in any other case not otherwise provided for by this Act.	Three hundred rupees.

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### **Statement of Objects and Reasons**

The applications are required to be filed before the Courts, Quasi Judicial Authorities and Revenue Authorities, routinely during the long continuation of proceedings. Charging of Rs. 20/- as court fee on such applications is not reasonable, especially when such applications are required to be filed on multiple occasions from time-to-time in such proceedings. Hence, the Bill seeks to amend Schedule II A appended to the Court Fees Act, 1870 (7 of 1870), as in force in the State of Goa, for reducing the Court fees payable on an application or petition presented before different authorities.

This Bill seeks to achieve the above object.

### **Financial Memorandum**

There are financial implications involved on account of decrease in Court fees to be paid on the application or petition to be filed before different authorities. The same cannot be quantified as it will depend upon the number of such applications or petitions filed.

**Memorandum Regarding Delegated Legislation**

No delegated legislation is envisaged in this Bill.

Porvorim, Goa.  
16/07/2021

(NILESH CABRAL)  
Minister for Law

Assembly Hall,  
Porvorim, Goa.

(NAMRATA ULMAN)  
Secretary to the  
Legislative Assembly of Goa

**Governor's Recommendation under article 207 of the Constitution of India.**

In pursuance of article 207 of the Constitution of India, I, Bhagat Singh Koshyari, Governor of Goa, hereby recommend the introduction and consideration of the Court-Fees (Goa Amendment) Bill, 2021 by the Legislative Assembly of Goa.

**ANNEXURE**

**SCHEDULE II A**



		<p>Criminal or Revenue Court or to a Collector, or any revenue officer having jurisdiction equal or sub ordinate to a Collector, or to any Magistrate in his executive capacity, and not otherwise provided for by this Act;</p> <p>or to deposit in Court revenue or rent;</p> <p>or for determination by a Court of the amount of compensation to be paid by landlord to his tenant.</p> <p>(c) When presented to a Chief Commissioner or other Chief Controlling Revenue or Executive Authority, or to a Commissioner of Revenue or Circuit, or to any chief officer charged with the executive administration of a division and not otherwise provided by this Act.</p> <p>(d) When presented to any competent authority for the purpose of obtaining a certificate of domicile.</p> <p>(e) When presented to the High Court,-</p> <p>(i) for direction, order or writ under article 226 of the Constitution of India for the enforcement of any of the fundamental rights conferred by Part III of the Constitution of India or for the exercise of its jurisdiction under article 227 thereof.</p> <p>(ii) in any other case not otherwise provided for by this Act.</p>	<p>Twenty rupees.</p> <p>Twenty rupees.</p> <p>Thirty rupees.</p> <p>Twenty rupees.</p> <p>Two hundred and fifty rupees.</p> <p>Three hundred rupees.</p>
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